

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 222 of 1995

Monday this the 12th day of June, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.N.M.Elayadam, Aiswarya,
Palachuvadu, Kakkanadu PO,
Ernakulam District.

.... Applicant

(By Advocate Mr. G.D.Panicker)

Vs.

1. Union of India represented by the Secretary to Government, Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts, West Block-V, R.K.Puram, New Delhi.
3. The Chief Controller of Accounts (Factories) 9-1 Ackuland Road, Calcutta.1
4. Controller of Accounts (Factories) Avadi, Group of Factories, Avadei, Madras.54.
5. Accounts Officer-in-Charge, Office of the Accounts Officer, CORDITE factory, Aruvankadu, Nilgiri, Tamil Nadu.
6. The Chief Controller of Defence Accounts, (Pensions) Allahabad.
7. Contropler of Defence Accounts (Navy) No.1. Coorpourage Road, Bombay-39. Respondents

(By Advocate Mr. Varghese P.Thomas, ACGSC (For R1to6)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant joined the service of respondents on 22.10.1970 and voluntarily retired on 28.2.1993. He

....2

complains that retiral benefits have not been paid to him in time.


2. In answer Standing Counsel for respondents would state that applicant had worked at several places and that it took time to collect the details. It is stated further that the forms were not properly filled-up by applicant.

3. The first reason is too transparent to stand scrutiny. If applicant worked at different places it was not on account of him, but on account of the orders of transfer issued by the employer department. The department should have updated their records instead of laying the blame at the door of applicant. As for the delay, we find that the pension papers were submitted after corrections on 20.5.94. Even then, payment was made only on 25.4.1995. For the period between 20.5.94 and 25.4.95 applicant was deprived of the use of money due to him. Respondent department will pay 18(eighteen) percent interest on the amount of pension for the afore-said period in the light of the principles laid down in R.Kapoor Vs. Director of Inspection and another, 1994(6) JT SC 354. The papers relating to Provident Fund have been resubmitted on 28.4.1994. We cannot cognize the delay of fourteen months in dealing with the application. Final orders should have been passed atleast by 1.8.94. Final orders will now be passed (since they have not been

passed) within thirty days from today and payment made. The amount will carry interest of 18 (eighteen) percent from 1.8.94 till the date of payment.

4. Original application is allowed with costs which we fix at Rs.1000/- (Rupees One thousand).

Dated the 12th day of June, 1995.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks126